

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1119/2016**

New Delhi this the 23<sup>rd</sup> day of March, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shri R. K. Lal  
Aged about 50 years  
S/o. Sh. M. Lal  
Working as Deputy Director  
O/o JS (Training) & CAO  
Ministry of Defence, Govt. of India  
E Block Hutmants, New Delhi-11  
R/o No.84, DDA SFS Flat,  
Sector 11, Pkt-1, Dwarka,  
New Delhi. ....Applicant

(By Advocate : Mr. Padma Kr. S with Mr. Krishna Kr.)

Versus

1. Union of India,  
Through, Secretary  
Ministry of Defence  
Government of India, South Block, DHQ PO  
New Delhi-11
2. Joint Secretary (Training) & CAO  
Ministry of Defence  
Government of India, E Block Hutmants  
DHQ, PO, New Delhi-11.
3. Director  
Directorate of Estates  
Ministry of Urban Development  
Government of India, Nirman Bhawan  
New Delhi-11. ....Respondents

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J)**

At the very outset learned counsel for the applicant intends to withdraw the main OA to enable the applicant to file a fresh OA at the appropriate stage.

2. Therefore, the O.A is dismissed as withdrawn with the aforesaid liberty as prayed for.

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/